

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3999  
ANSWERED ON:03.12.2010  
VEHICLES IN NCR  
Dhotre Shri Sanjay Shamrao

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether any reciprocal common transport agreement was signed among the Government of Haryana, NCT of Delhi, Rajasthan and Uttar Pradesh for unrestricted movement of vehicles in the National Capital Region (NCR);
- (b) if so, the details thereof;
- (c) the progress made in this regard so far;
- (d) the details of number of auto-rickshaws and taxis permitted till date for inter-State movement in NCR, region-wise;
- (e) whether the Government has taken any fresh initiative to improve connectivity and accessibility in the NCR; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): Yes, Madam, the Reciprocal Common Transport Agreements for 'Contract Carriage' and 'Stage Carriage' for unrestricted movement of vehicles in the National Capital Region (NCR) were signed by all the constituent States of NCR i.e. Governments of Haryana, National Capital Territory of Delhi (GNCTD), Rajasthan and Uttar Pradesh on 14.10.2008 and 22.4.2010 respectively. The Agreement on 'Contract Carriage' governs the movement of contract carriage vehicles in NCR such as taxis, auto-rickshaws, school buses, contract buses and other vehicles in this category as per the Motor Vehicle Act, 1988. The Agreement on 'Stage Carriage' governs the movement of stage carriage buses.

(c): The 'Contract Carriage' Agreement has been notified and is being implemented by all the constituent States of NCR. The 'Stage Carriage' Agreement has been notified by the Governments of Haryana, GNCTD and Uttar Pradesh.

(d): As per information obtained by the National Capital Region Planning Board (NCRPB) from the concerned States, the details of number of auto rickshaws and taxis permitted till date for inter-State movement in NCR, region-wise are as under :-

Haryana Sub-region :

Government of Haryana has issued 80 NCR permits for taxis and 3 for auto-rickshaws.

Delhi Sub-region :

i) GNCTD has given permission to Delhi registered taxis to be countersigned by other States as per the following details:-

Uttar Pradesh - 2730

Haryana - 2720

Rajasthan - 175

ii) GNCTD has countersigned 05 permits of auto-rickshaws and 49 permits of taxis.

Rajasthan Sub-region :

Government of Rajasthan has not received any request for issue of permits for auto-rickshaws, taxis and buses for NCR.

The State Government has countersigned permit for one taxi, which was issued by GNCTD.

U.P. Sub-region :

Government of Uttar Pradesh has issued permits for 31 school buses and 15 NCR buses.

The State Government has countersigned permits for 2289 radio taxis and 157 other taxis, which were issued by GNCTD. The State Government has also countersigned permits for 60 radio taxis, which were issued by Government of Haryana.

(e) & (f): NCRPB has conducted a study on 'Integrated Transportation Plan for National Capital Region, 2032', which recommends systematic development of Transport System for the sustainable development of the region. Components of the Plan include Regional Rapid Transit System (RRTS), New Rail Lines, Mass Rapid Transit system (MRTS), High Capacity road network, Bus Transport system, Bus Terminals, Logistic hubs, Integrated Freight Complexes, Highway facilities Centres and Airports at a total Investment cost of `17,63,545/- million.